

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 63/37/2019 in
ORIGINAL APPLICATION NO. 063/1492/2018****Chandigarh, this the 24th day of May, 2019**

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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Daber Ram Verma, s/o late Shri Karam Das, Retd. Sorting Assistant (Group-C), Office of CPMG, H.P. Circle, Shimla 171009, presently R/o Suriyawanshi Nivas, Jawahar Colony, Kamla Nagar, Shimla 171006.

....Petitioner

(By Advocate: None)

VERSUS

Ms. Smita Kumar, Chief Post Master General, H.P. Circle, Kasumpti, Shimla 171009.

....RESPONDENTS

(By Advocate: Shri Anshul Bansal)

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Compliance affidavit filed today in Court, is taken on record, on the oral request of Mr. Bansal, learned counsel for respondents, subject to all just exceptions.

2. Mr. Bansal, learned counsel for respondents submits that the direction of this Tribunal as contained in its order dated 14.12.2018 in O.A. No. 063/1492/2018, has been complied with by the respondents by passing a speaking order dated 10.4.2019 (Annexure R-1), therefore, this C.P. may be closed as having been rendered infructuous.

3. Considering the fact that the order would not be prejudicial, to the rights of any of the parties, therefore, this C.P. is closed being satisfied. Notice issued to respondents is discharged. Pending M.A., if any, stands disposed

4. However, the petitioner will be at liberty to challenge the order now passed by the respondents, if so advised, on original side.

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 24.05.2019
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